



অসম ৰাজপত্ৰ

सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 14th July, 2022

No. LGL.196/2017/82.— The following Act of the Assam Legislative Assembly which received the assent of the President of India on 29th June, 2022 is hereby published for general information.

ASSAM ACT NO. XXIV OF 2022

(Received the assent of the President of India on 29th June, 2022)

THE ASSAM AGRICULTURAL PRODUCE AND LIVESTOCK MARKETING (PROMOTION AND FACILITATION) ACT, 2020

AN ACT

to provide for the development and regulation of marketing of agricultural produce and livestock, development of an efficient marketing system, promotion of agri-processing and agricultural export and the establishment and administration of markets for agricultural produce and livestock and for this purpose to put in place an effective infrastructure for marketing of agricultural produce and livestock and to lay down procedures and systems thereto in the State of Assam.

Preamble

Whereas it is expedient to develop and regulate marketing of agricultural produce and livestock in market areas and markets, including private markets and farmer-consumer markets in the State, to confer powers upon market committees, to set up a market fund and other incidental matters;

It is hereby enacted in the seventy-first Year of Republic of India as follows: -

CHAPTER - I

Preliminary

1. **Short title, extent and commencement.** - (1) This Act may be called the Assam Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2020.

(2) It shall extend to such areas of the State of Assam as may be notified by the State Government in the Official Gazette from time to time.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. **Definitions.** - In this Act, unless the context otherwise requires, -

(1) "agricultural produce" means all produce and commodities, whether processed or not, of agriculture, horticulture, apiculture, pisciculture, sericulture and livestock as specified in the Schedule and such produce declared by the Government by notification from time to time and also includes a mixture of two or more than two such commodities.

(2) "agriculturist" means a person who is either an occupant of a land, or a tenant of an occupant and is engaged in the production of agricultural produce by himself or by hired labour or otherwise, but does not include any market functionary;

Explanation 1: For the purposes of this Act, association of farmers, by whatever name called, registered under any law for the time being in force and engaged in aggregation of farmer produce shall be deemed to be an agriculturist.

Explanation 2: If a question arises whether a person is or is not an agriculturist for the purposes of this Act, it shall be decided in the manner as prescribed.

(3) "Board" means the Assam State Agricultural Marketing Board established under section 47 of this Act;

(4) "buyer" means a person, who himself or on behalf of any other person buys or agrees to buy any agricultural produce in the market area;

(5) "bye-laws" means bye-laws made under this Act;

(6) "Certificate Officer" means the officer so defined in the Bengal Public Demands Recovery Act, 1913;